

**SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/S MARKETING TIMES AUTOMOBILES PRIVATE LTD**

1.	Name of Corporate Debtor	MARKETING TIMES AUTOMOBILES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	31-12-2003
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50101DL2003PTC123777
5.	Address of the registered office and principal office (if any) of corporate debtor	REGISTERED OFFICE ADDRESS: 16-A Uday Park, 230-E Masjid Moh New Delhi - 110043
6.	Date of closure of Insolvency Resolution Process	15th APRIL, 2019
7.	Liquidation commencement date of Corporate Debtor	05-12-2019
8.	Name and registration number of the insolvency professional acting as liquidator	NAME: SUBRAMANIAN NATARAJAN Regd No.: IBB/MPA-002/IP-P00698/2018-2019/12317
9.	Address and e-mail of the liquidator, as registered with the board	ADDRESS: Flat No.56, Pocket A-4, Konark Apartment, Kalkaji Extension, New Delhi-110019 E-MAIL: subrairp@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	ADDRESS: Flat No.56, Pocket A-4, Konark Apartment, Kalkaji Extension, New Delhi-110019 E-MAIL: subramaniannatarajanip@gmail.com
11.	Last date for submission of Claims	4th January, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the M/s Marketing Times Automobiles Private Ltd on 5th December, 2019.

The stakeholders of M/s Marketing Times Automobiles Private Ltd are hereby called upon to submit a proof of their claims, on or before 4th January, 2020, to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SUBRAMANIAN NATARAJAN

Date : 07/12/2019

Liquidator in the matter of M/s Marketing Times Automobiles Private Limited

Place : New Delhi

IBBI/MPA-002/IP-P00698/2018-2019/12317

N. Subramanian

09-12-2019